

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 297 of 2021

IN THE MATTER OF:

Ashutosh Sharma & Anr.

...Appellants

Versus

Punjab National Bank & Anr.

...Respondents

Present: -

For Appellant: Mr. Raghav Sabharwal, Advocate.

For Respondent: Mr. Manan Shukla and Mr. R.P. Vais, Advocates for R-1.

Mr. Naresh Kumar Munjal, Mr. Rajiv Kumar Virmani,

Mr. Karan Valecha and Ms. Harneet Kaur, Advocates for

R-2.

O R D E R
(Virtual Mode)

08.04.2021 Heard Learned Counsel for the Appellant.

2. Learned Counsel for the Respondents are present.

3. Learned Counsel for the Respondent No. 1 submits that he has not received the Soft Copy of the Memo of Appeal.

4. Learned Counsel for the Appellant is directed to supply the Soft Copy of the Memo of Appeal to Respondent No. 1 latest by Monday.

5. Learned Counsel for the Respondent No. 1 is directed to send his email address to Learned Counsel for the Appellant on the email i.e. raghv@salf.in, Cell No. 9818844415, latest by tomorrow.

6. Leaned Counsel for the Respondent No. 1 is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Cont....

List the Appeal 'For Admission (After Notice)' on **4th May, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

R. N./ nn./